

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 3750
ANSWERED ON 25.03.2026

DISTRIBUTION OF SVAMITVA PROPERTY CARDS

3750 # SHRI GHANSHYAM TIWARI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a. the number of property cards distributed so far under the Survey Of Villages And Mapping With Improvised Technology In Village Areas (SVAMITVA) scheme, the State-wise details thereof;
- b. the steps taken to ensure complete distribution of property cards in the remaining un-mapped villages;
- c. details of the villages mapped through drone technology and the timeline for achieving complete coverage;
- d. the contribution of the said scheme in reducing property disputes in rural areas; and
- e. the extent of share of women beneficiaries recognized as owner or co-owner under SVAMITVA?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) Under the SVAMITVA Scheme, as on 19th March 2026, drone survey has been completed in 3.29 lakh villages out of targeted 3.44 lakh villages. 3.10 crore property cards have been prepared for 1.87 lakh villages and 2.65 crore property cards have been distributed. The State/UT-wise details of Property Cards prepared and distributed and are at Annexure-I.

(b) and (c) As on 19 March 2026, drone survey has been completed in 3.29 lakh villages out of targeted 3.44 lakh villages. Ministry of Panchayati Raj provides funds to Survey of India for drone survey and Map preparation. Subsequent activities such as ground truthing, preparation and distribution of property cards are undertaken by States/UTs. Distribution of Property Cards is also done at the Central and State level, with the consent of the States/UTs. Ministry of Panchayati Raj is continuously engaging with States/UTs and Survey of India for regular monitoring of the progress and timely completion of the Scheme.

(d) The main objective of the SVAMITVA Scheme is to provide Record of Rights to property owners in rural inhabited areas. Under the Scheme, rural inhabited land is demarcated using 'drone survey' and 'Continuously Operating Reference Stations' (CORS) technology to create high accuracy maps of abadi areas of villages. These highly accurate maps help reduce

property-related disputes by clearly demarcating property boundaries and creating Record of Rights. Furthermore, transparent process of ground verification and dispute resolution ensures that ownership records are finalized fairly and accurately.

The scheme is implemented in a completely scientific manner, in which property cards are issued with the consent of both the parties, hence the possibility of dispute is negligible. The various success stories received from the States/UTs indicate that the SVAMITVA Property Card has helped to reduce the property-related disputes. For example, a household owner from a village in Samba district, Jammu & Kashmir, has conveyed that with the help of the SVAMITVA Scheme they were finally able to resolve a property dispute that had troubled their family for years. The clear and transparent mapping process ensured a fair division of the land, and with the official property card they now have legal ownership of their share. This has fostered peace and harmony within the families and society. Based on SVAMITVA property cards loans can also be availed from banks.

(e) Ministry of Panchayati Raj does not maintain gender-wise record of number of beneficiaries, but states have the right to issue property cards giving co-ownership rights to women. Accordingly, some states have also provisioned for co-ownership of women in property cards such as Madhya Pradesh, Haryana, Karnataka, Mizoram, Chhattisgarh, J&K, Puducherry, Daman & Diu and Dadra Nagar Haveli.

Annexure-I

Annexure referred to in reply to part (a) of the Rajya Sabha Unstarred Question No. 3750 answered on 25.03.2026 regarding 'SVAMITVA Scheme'

Summary

S. No.	States/Uts	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared	Number of property cards distributed
1	Andaman & Nicobar Islands	186	186	141	7409	7409
2	Andhra Pradesh	13321	13321	1067	530351	0
3	Arunachal Pradesh	3647	3647	0	0	0
4	Assam	946	946	0	0	0
5	Chhattisgarh	15791	15791	2557	196757	92545
6	Dadra Nagar Haveli & Daman Diu	80	80	75	4397	4397
7	Delhi	31	31	0	0	0
8	Goa	410	410	410	672646	672646
9	Gujarat	15025	14900	10122	1658089	1232223
10	Haryana	6260	6260	6260	2515646	2515646
11	Himachal Pradesh	15196	14108	364	5419	5395
12	Jammu and Kashmir	4429	4402	1294	43910	39418
13	Jharkhand	757	240	0	0	0
14	Karnataka	30715	26039	5032	1054754	336779
15	Kerala	597	597	0	0	0
16	Ladakh	232	232	225	18788	15623
17	Lakshadweep Islands	10	10	10	13563	13563
18	Madhya Pradesh	43014	43014	39813	6576707	5418319
19	Maharashtra	37819	37612	22609	3785481	3785481
20	Manipur	2555	207	0	0	0
21	Mizoram	568	568	30	4041	1,155
22	Odisha	2724	2724	43	1716	1,716
23	Puducherry	96	96	92	2801	2,801
24	Punjab	12083	10283	386	53591	4581
25	Rajasthan	36,300	35929	15163	1443423	1443423
26	Sikkim	1	1	0	0	0
27	Tamil Nadu	3	3	0	0	0
28	Telangana	5	5	0	0	0
29	Tripura	898	19	893	571783	571783
30	Uttar Pradesh	90573	90573	73713	11582743	10131232
31	Uttarakhand	7441	7441	7441	278229	278,229
	Total	3,44,001	3,29,675	1,87,665	3,10,10,249	2,65,70,115
